

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-306(ND)/2018

IN THE MATTER OF:

M/s Hitachi India Pvt. Ltd.

Vs.

M/s Prime Infraprark Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 08.08.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. N. Swaminathan, Mr. Ashok Kumar, Advocate

For the Respondents/CD

: Mr. Himanshu Gupta, Advocate

For Income Tax Department

:

ORDER

Learned counsel for the corporate debtor seeks for some time to obtain instructions in view of the letter which has been produced by the petitioner today from DMRC as it shows that there are no dues is pending to DMRC from the Operational Creditor. Let instructions be obtained as sought for by the learned counsel for the corporate debtor.

Post the matter on 13.08.2018.

— sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

— sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)